

**Statement of Immovable Property Return for the year 2015 (as on 01.01.2016)**

Service : INDIAN CORPORATE LAW SERVICE

Name of Officer (in full) : ANIL KUMAR CHATURVEDI      Designation : REGIONAL DIRECTOR (NORTH)      Date of Birth : 16.07.1957  
Ministry/Department/Office: MCA, RD(NR)      Grade Pay : 10,000/-      Present Pay : Rs.37,000-67,000/-

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
Name of district, sub-division, Taluk and village in which property is situated	Name and details of property - housing, lands and other buildings	Cost of construction/acquirement including land in case of house and year when purchased	*Present Value	If not in own name state in whose name held and his/her relationship to the Government servant	How acquired-whether by purchase, lease**, mortgage, inheritance gift or otherwise with date of acquisition and name with details of persons from whom acquired	Annual income from the property	Remarks
1.Sector-9, Rohini, Delhi-110085	Flat No.32, Gulab Vihar Apartment, Plot No.17, Sector 9, Rohini, Delhi-110085	Rs.04.35 lacs	As per Circle rate notified by GNCTD for this area	NIL	Purchased from Sh.S.K.Agarwal (no connection)	NIL	NIL
2.Sector-56, Gurgaon (Haryana)	MS-2, Flat No.905, Kendriya Vihar, Sector 56, Gurgaon (Haryana)	Rs.11.06 Lacs	As per Circle rate notified by Haryana Government	NIL	CGEWHO, New Delhi!	NIL	NIL

Signature A.K. Chaturvedi

Date : 06/01/2016

1) \*In case where it is not possible to assess the value accurately the approximate value in relation to present conditions may be indicated.

2) \*\*Includes short term lease also.

3) The declaration form is required to be filled in and submitted by every member of Class I and Class II (Group A and Group B) Services under rule 15(3) of the central Civil services (Conduct) Rules, 1955 (now Rule 18(1) of the CCS(Conduct) Rules, 1964) on the first appointment to the service and thereafter at the interval of every twelve months, giving particulars of all immovable property owned, acquired or inherited by him or held by him on lease or mortgage, either in his own name or in the name of any member of his family or in the name of any other person dependent on Government servant.

4) The wording 'no change' or 'no addition' or as in the previous year should be avoided and full details provided.